

DIVISION BENCH
COURT - II

O-202

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1214(KB)2018
IA(I.B.C)/1038(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS ROHIT FERRO TECH LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Ratnanko Banerji, Sr. Adv.] For the Applicant Tata Steel Mining Ltd.
Ms. Kiran Sharma, Adv.]

Mr. Sandip Dasgupta, Adv.] For the Respondent
Ms. Mahima Cholera, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. **IA(I.B.C)/1038(KB)2022:**

I. This application has been preferred seeking following reliefs:-

- a. "An order directing Respondent Nos.1 and 2 to restore the connection of power supply at the Applicant's Bishnupur Plant and restore the supply, on an application being made by the Applicant, without insisting on payment of any amount whatsoever, in a time bound manner;
- b. An order directing Respondent Nos.1 and 2 to withdraw their letter dated April 19, 2022 (Annexure – K) and letter dated May 24, 2022 (Annexure – M) incorrectly claiming alleged outstanding dues/ receivables from the Applicant; and/or
- c. Such further or other order(s) as deemed fit."

- II. Learned Counsel appearing for the Respondents submits by an affidavit which records the following:-
- i. “ A new electricity connection has been effected to the applicant i.e., Tata Steel Mining Limited’s Bishnupur plant on 22nd February, 2024 in terms of the direction of this Hon'ble’ Tribunal dated 7th November, 2023.
 - ii. The new consumer I.D. of the said new electricity connection provided by the answering respondent in favour of the Applicant, Tata Steel Mining Ltd in terms of the order dated 7th November, 2023 is 950082720.
 - iii. Since the installation of such new connection, three monthly bills have been raised on the applicant for the months of February 2024, March 2024 and April 2024 (hereinafter the “said bills”). Copies of the said bills are enclosed herewith and marked with the letter “A”.
 - iv. The said bills contain charges for the actual consumption of the applicant in terms of the meter reading for the respective months and do not contain any pre-CIRP dues.”
- III. In view of above nothing remains for adjudication in the matter and the respondent have categorically mentioned in sub Para IV of Para 4 that bills would be charged on actual consumption and would not contain any Pre CIRP dues if nothing survives for adjudication, accordingly, this application **IA(I.B.C)/1038(KB)2022 is disposed of.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)